

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 81 of 2011

Monday, this the 21st day of November, 2011

CORAM:

**Hon'ble Mr. Justice P.R. Raman, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member**

M. Kunhikoya, Lower Division Clerk,
Directorate of Planning and Statistics,
Kavarathy, Lakshadweep – 682 555. **Applicant**

(By Advocate – Ms. K.P. Geethamani)

V e r s u s

1. The Director of Planning and Statistics,
Directorate of Planning and Statistics,
Union Territory of Lakshadweep,
Kavarathy Island – 682 555.
2. The Vigilance Officer, Administration of
Union Territory of Lakshadweep (Secretariat),
Kavarathy Island – 682 555.
3. The Screening Committee for considering MACPS,
Represented by it's Chairman,
Administration of Union Territory of Lakshadweep
(Secretariat), Kavaratti, Pin 682 555.
4. Union of India, rep. by its Secretary to Govt. of India,
Ministry of Rural Development, Govt. of India,
New Delhi, Pin 110001.
5. The Secretary (Services), Administration of the Union
Territory of Lakshadweep Secretariat,
Kavarathi – 682 555. **Respondents**

**[By Advocates – Mr. S. Radhakrishnan (R1-3) &
Mr. Pradeep Krishna, ACGSC (R4)]**

This application having been heard on 21.11.2011, the Tribunal on the
same day delivered the following:



ORDER

By Hon'ble Mr. Justice P.R. Raman, Judicial Member -

This is an application filed by the applicant aggrieved by the denial of financial up-gradation under the MACP scheme. Vide Annexure A-2 juniors have been granted first financial up-gradation on completion of 10 years. Annexure A-3 and A-7 are the representations seeking the first and the second financial up-gradation, filed by the applicant.

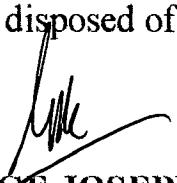
2. No reply has been filed despite repeated opportunities. Counsel for the respondents submit that the case of the applicant for grant of MACP has been placed in the meeting. Originally, the ACRs were not available and subsequently the ACRs have been returned to the concerned authority. However, screening committee is again meeting on 7.12.2011 for considering the claim of the applicant for financial up-gradation under MACP scheme.

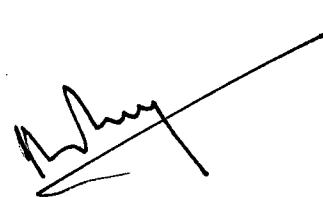
3. In the circumstances, we direct that the case of the applicant be considered for granting financial up-gradation as claimed in the OA as early as possible at any rate within a period of one month from today and pass the appropriate orders and communicate the same to the applicant. The applicant also claims interests for the delayed payment under financial up-gradation. That is also a matter which shall be considered by the authorities since the financial up-gradation has not been granted to the applicant for no fault of his and the delay has resulted in a loss of the interest on the MACP benefits. Therefore, the respondents shall also consider the claim for interest for delayed payment of MACP as early as possible within the aforesaid



time.

4. OA is disposed of as above. No costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER


(JUSTICE P.R. RAMAN)
JUDICIAL MEMBER

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